

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL
COMPANY LAW TRIBUNAL, HELD ON 21.09.2020 AT 10.30 AM. THROUGH VIDEO
CONFERENCING:

PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : MA/694/2019 IN
PETITION NUMBER : CP/64/IB/2018
NAME OF THE PETITIONER(S) : N MATHIYALAGAN
NAME OF THE RESPONDENT(S) : SATYADEVI ALAMURI (LIQUIDATOR)
(G B ENGINEERING ENTERPRISES PVT LTD)
UNDER SECTION : SEC 53(1) IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Mr. Ajay Khose, Advocate for the Applicant, Mr. Satish Kumar, Advocate for R1/Liquidator, Mr. Thirunavukkarasu Rajabathar, Advocate for R2, Mr. Imayavaramban, Advocate for R3 viz., State Bank of India, Mr. Sivakumar, Advocate for R5 and Mr. Manivannan, Advocate for R6 to R12 are present through Video Conferencing Platform. All the Respondents save R4 are represented.

In relation to the Respondents present, it is submitted that the Counters / Statement of Objections have been duly filed by the Respondents. However, perusal of the record of this Tribunal shows that in relation to the Counter or statement of objections as the case may be of R4 & R5 are not available.

Ld. Advocate for R5 represents that the same has been filed vide SR/5697 dated 11.11.2019; let the Registry of this Tribunal ascertain the filing and update the records before this Tribunal on the next date of hearing.

In relation to the case laws cited by Ld. Advocate for R1 to the effect that the Hon'ble NCLAT has decided a similar issue on hand, let the said judgements be circulated to all the parties as well as this Tribunal. Let parties be ready for enquiry on the next date of hearing in relation to the Application. Post this matter on **12.10.2020**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)